

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:6208

ANSWERED ON:05.05.2015

DIVISION OF STATES

Magantti Shri Venkateswara Rao;Reddy Shri J.C. Divakar

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has fixed any time frame for implementation of all the conditions in the State division agreement of Andhra Pradesh and Telangana; and

(b) if so, the details and the present status of implementation thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a): Andhra Pradesh Reorganisation Act, 2014 lists a large number of items for implementation. Certain provisions are to be implemented in a fixed time frame while for certain provisions no time frame has been fixed. Special provision relating to Bar Council Act, Continuance of facilities in certain State Institutions, provision relating to other services, provision for employees of Public Sector Undertakings etc. have the time frame for a period of one year for its implementation from the appointed day i.e. 02.06.2014 in the Andhra Pradesh Reorganisation Act, 2014. Certain provisions in the Act relating to Power to adapt Law and the functioning of State Load Despatch Centre (SLDC) provide two years time frame for implementation from the appointed day. Provision for power to remove difficulties has also been made in the Andhra Pradesh Reorganisation Act, 2014. No such order shall be made after the expiry of a period three years from the appointed day.

(b): Periodical review meetings are being held in the Ministry of Home Affairs under the Chairpersonship of the Home Secretary with representatives of various Ministries/Departments concerned in the implementation of this Act. There is considerable progress in implementating various provisions of Andhra Pradesh Re-organisation Act, 2014.